

HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)

TUESDAY, THE FIFTEENTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 6799 OF 2010

Between:

Smt. A. Kamala, W/o. A.P. Ranga Rao, Aged about 64 years,  
Occ: Business, R/o. H.No.6-1-283/10, Padma Rao Nagar, Secunderabad 500  
025.

...PETITIONER

AND

1. The Hyderabad Metropolitan Development Authority, Rep. by Metropolitan Commissioner, Green Lands, Somajiguda, Hyderabad.
2. The Government of Andhra Pradesh, Rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
3. The Government of Andhra Pradesh, Rep. by its Principal Secretary, Municipal Administration and Urban Development, Department, Secretariat, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of mandamus, declaring the action of the 1<sup>st</sup> respondent in imposing condition No.3 and condition No.4 in its Letter No. 9404/MP2/PIg/H/2006, dated 05-03-2010 directing the petitioner to obtain No Objection Certificate from the District Collector/Revenue divisional Officer and demanding to purchase a National Savings Certificate for Rs. 3,00,000/- as illegal contrary to law, arbitrary and without any jurisdiction

**I.A. NO: 1 OF 2010(WPMP. NO: 8792 OF 2010)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the 1st respondent to release the Final Layout, by suspending the condition NO.3 and condition No.4 imposed by the 1st respondent in its Letter No. 9404/MP2/Plg/H/2006, dated 05-03-2010 pending disposal of the main Writ Petition

**Counsel for the Petitioner: SRI T KUMAR BABU**

**Counsel for the Respondent No.1: SRI V. NARASIMHA GOUD(SC FOR HMDA)**

**Counsel for the Respondent No.2: GP FOR REVENUE**

**Counsel for the Respondent No.3: GP FOR MUNICIPAL ADMINISTRATION  
URBAN DEVELOPMENT**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No.6799 of 2010**


**ORDER:** (per the Hon'ble the Chief Justice Alok Aradhe)

None appears for the parties even though when the matter is called in the second round.

2. It appears that the parties are not interested in prosecuting the Writ Petition.

3. Therefore, the Writ Petition is dismissed for want of prosecution.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- MOHD. ISMAIL  
ASSISTANT REGISTRAR  
  
SECTION OFFICER**

**//TRUE COPY//**

To,

1. One CC to Sri T. Kumar Babu, Advocate [OPUC]
2. One CC to Sri V. Narasimha Goud(SC for HMDA) [OPUC]
3. Two CCs to The GP for Revenue, High Court for the State of Telangana, at Hyderabad[OPUC]
4. Two CCs to The GP for Municipal Administration Urban Development, High Court for the State of Telangana, at Hyderabad[OPUC]
5. Two CD Copies

TJ  
LS



HIGH COURT

DATED:15/10/2024

ORDER

WP.No.6799 of 2010



DISMISSING THE WRIT PETITION FOR WANT OF PROSECUTION

WITHOUT COSTS

9) Copies

Sms  
28/10/24